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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1047/97

dt.14-8-97

Between

M. Sobha Rani

: Applicant

and

1. Telecom Commission
rep. by its Chairman
Telecommunications, New Delhi

2. Director General
Telecommunications, New Delhi

3. Chief Genl. Manager
Telecommunications AP Circle
Abids, Hyderabad

4. Dy. General Manager (Admn)
Office of the CGMT, Telecom
AP Circle, Abids, Hyderabad

5. Telecom District Manager
Kurnool.

: Respondents

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: K. Ravindra
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.1047/97

dt.14-8-97

Judgement

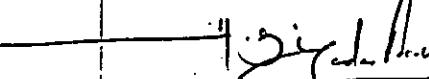
Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Sri V. Venkateswara Rao for the applicant. Mr. K. Ramulu, to whom this case is allotted, is not present.

1. The facts of the present OA are squarely covered by those contained in OA.777/96 idisposed of on 18-6-1996 wherein the entire position regarding the problem of Casual Labourers, and confirmation of temporary status on them, followed by regularisation of their services, has been discussed in detail in the light of the provisions of the relavant scheme. The directions issued in the said OA is therefore to be applicable to this case as well. Hence, the following order :

It will be open to the applicant to file a representation to the respondents for the relief provided that he has been physically working as on the date of filing of this application, and provided also that such a representation i s submitted within four weeks from today. The respondents shall examine the matter and take a decision as to whether the applicant can be given the reliefs under the said schemes. In case the representation is rejected eventually the reasons for rejection has to be stated expeditiously and communicated to the applicant. This may be done within two months from the date of receipt of such representation in the Office of Respondent-5. In the meanwhile the applicant shall be continued to be engaged as before.

2. In case the applicant comes to entertain any grievance against the decision conveyed to him he shall have the liberty to reagitate his grievance.


(H. Rajendra Prasad)
Member (Admn.)

Dated : August 14, 97
Dictated in Open Court

sk


D.N. (D.N. 97)

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O.A.1048/97 & O.A.1047/97.

To,

1. The Chairman, Telecom., Commission, Telecommunications, New-Delhi.
2. The Director General, Telecommunications, New-Delhi.
3. The Chief General Manager, Telecommunications, A.P.Circle., Abids, Hyderabad.
4. The Deputy General Manager (Admn), O/O The O.G.M.T., Telecom., A.P.Circle Abids, Hyderabad.
5. The Telecom District Manager, Kurnool.
6. ~~The Divisional Engineer (Phones) Kurnool.~~
7. One Copy to Mr. V. Venkateshvara Rao, Advocate, CAT., Hyd.
8. One Copy to Mr. K. Ramulu, Addl. CusC., CAT., Hyd.
9. One Copy to Mr. H. H. R. P. (memt Admn), CAT., Hyd.
10. One Copy to D.R. (A), CAT., Hyd.
11. One spare Copy.

27/8/97
C.C. today
9/9/97
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 14-8-1997

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No.

1047/97

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

